

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II
SPECIAL BENCH

22. C.P. (IB)/231/2024

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KISHORE VEMULAPALLI
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 19.07.2024**

NAME OF THE PARTIES:- Modesto Logistics & Cargo Private Limited
V/s
Aparna Taranath Salian
Section: 95(1) of Insolvency and Bankruptcy Code, 2016

ORDER

CP(IB) 231(MB)2024

Presence:-

None ... for Financial Creditor

None ... for Respondent/PG

No representation on behalf of the Financial Creditor/Petitioner. A perusal of the record reveals that the Financial Creditor has not been appearing for long and as per the order dated 07.06.2024 last opportunity was granted to the Financial Creditor to come present and prosecute the matter. Despite the last opportunity none has come present on behalf of the Financial Creditor. It appears that the Financial Creditor is not interested in prosecuting the present Company Petition any further.

In these circumstances, this bench is left with no option but to dismiss the present Company Petition. Accordingly, **CP(IB) 231(MB)2024** is **dismissed** for **non-prosecution**. The file be closed and consigned.

All Application/s connected with the present Company Petition shall also be disposed of having rendered infructuous in terms of the above order.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)
ANKIT

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)